

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 19th of December, 2022

S.O. 698 . - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr Tahir Mustafa Malik, JKAS, Additional Deputy Commissioner, Poonch to be an Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Poonch.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said code appoints the aforesaid Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Poonch who shall have all the powers of District Magistrate under the said code.

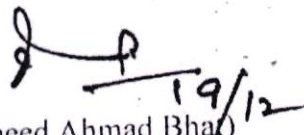
By Order of the Government of the Jammu and Kashmir

Sd/-
(Achal Sethi)
Secretary to Government,

No. Law/Powr/28/2022-10
Copy to the :-

Dated: -19 - 12- 2022

1. Commissioner Secretary to Government, Revenue Department.
2. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
3. Divisional Commissioner, Jammu.
4. District Magistrate, Poonch. This is with reference to his letter No. DMP/5807-08 dated 01-12-2022.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
7. Incharge Website
8. Concerned file


(Khursheed Ahmad Bhat)
Additional Secretary to Government,